

Central Administrative Tribunal, Allahabad.

(3)

Registration O.A.No.147 of 1987

S.I.Gupta Applicant

Vs.

General Manager,
N.Railway through
DRM, N.Railway, Allahabad ... Respondents.

Hon. D.S.Misra, AM
Hon. G.S.Sharma, JM

(By Hon. G.S.Sharma, JM)

This petition under Section 19 of the Administrative Tribunals Act XIII of 1985 (hereinafter referred to as the Act) has been filed by the applicant for his promotion w.e.f.1983. It appears that some persons junior to the applicant were promoted to the higher grade of I.O.W vide order dated 4.4.1983. The applicant was superseded on account of certain confidential adverse remarks. The said remarks are stated to have been expunged by the Divisional Railway Manager in Aug.1984. Some other promotions were made by the DRM in May, 1986 but the applicant was not promoted again and it was mentioned that he will be considered after screening and assigning the seniority. The present petition was filed on 4.2.1987 with the allegation that the applicant saw Senior Divisional Personnel Officer and the DRM on several occasions in 1984, 1985 and Oct.1986 and last noting was given on 30.5.1986.

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2. On the first date when this petition came up for admission before us we were not satisfied about the representations, if any, made by the applicant before approaching this Tribunal and on his request, he was allowed time to file the copies of such representations. On the adjourned date of hearing today, the applicant did not appear nor furnished the copy of any representation alleged to have been made by him. We are, therefore, ~~convinced~~ satisfied that no representation was made by him for the redressal of his grievances which is necessary under Section 20 of the Act. Further, in case we consider the case for promotion against his supersession made on 4.4.1983, his claim is time barred.

3. The petition is accordingly summarily dismissed at the admission stage.

BB
29.4.87

MEMBER (A)

Arsharukh
29/4/87
MEMBER (J)

Dated 29.4.1987
kkb